



CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A 350/1186/2018

Date of Order: 03.09.2018.

M.A/350/597/2018

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

1. Nihar Chowdhury, wife of Shri Bimalendu Chowdhury, aged about 46 years, working as Casual Labour, office of the Executive Engineer, Bhutan Investigation Division, Central Water Commission, Post No. 5, Phuentsholing, Bhutan, residing at Village Pachimjipur, P.O Bholardabri, District: Alipurduar, Pin-731623.
2. Surender Thakur, son of Late Ramswarup Thakur, aged about 40 years, working as Casual Labour, office of the Executive Engineer, Bhutan Investigation Division, Central Water Commission, Post No 5, Phuentsholing, Bhutan, residing at Village Belhi, P.O Rampura, P.S Chirya, District : East Champaran, Bihar, Pin - 845415.
3. Ajay Saha, son of Late Kartik Chandra Saha, aged about 51 years, working as Casual Labour, office of the Executive Engineer, Bhutan Investigation Division, Central Water Commission, Post No 5, Phuentsholing, Bhutan, residing at Village Paschim Jitpur, P.O Bholardabri, P.S Alipurduar, District : Alipurduar, West Bengal, Pin 731623.

---Applicants

VERSUS

1. Union of India, service through the Secretary, Ministry of Water Resources, Ministry of Water Resources, Shram Shakti Bhawan, New Delhi - 110001.

2. The Chairman, Central Water Commission, Room No. 315 (South, Sewa Bhawan, R.K Puram, New Delhi - 110066.
3. The Chief Engineer, Human Resource Management, Central Water Commission, Room No. 314 (South), Sewa Bhawan, R.K Puram, New Delhi - 110066.
4. The Chief Engineer, Teesta Basin Organization, Siliguri, Sevoke Road, 2nd Mile, Siliguri - 734401.
5. The Superintending Engineer, Central Water Commission, Investigation Circle, Tadong, Gangtok, District East Sikkim, Pin 737102.
6. The Executive Engineer, Bhutan Investigation Division, Central Water Commission, Phuentsholing, Bhutan, Pin - 734001.

---Respondents

For The Applicant(s): Mr. B. Chatterjee, Counsel

For The Respondent(s): None

O R D E R (O R A L)

Per: Mrs. Bidisha Banerjee, Member (J):

The applicants agreed to withdraw the O.A to file a comprehensive representation to the competent authority, highlighting all their grievances.

2. Accordingly, the O.A is disposed of as withdrawn with liberty to the applicants to prefer a comprehensive representation before the competent authority within 4 weeks.

3. In the event such representation is preferred by the applicants, the same shall be disposed of by the competent authority within a period of 8 weeks from the date of receipt of such representation in accordance with law.

4. If the applicants are found to be entitled to the relief as prayed for, the same shall be extended within one month thereafter.

5. It is made clear that we have not gone into the merits of the matter and therefore all points are kept open for the competent authority to consider the case of the applicants in accordance with law.

6. M.A/350/597/2018 for joint prosecution is allowed and is accordingly disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)

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